

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 2272- JK (LD ) of 2026**  
**DATED:- 18 - 02 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Industries and Commerce Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal/ or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Commissioner Secretary to Government

Dated: 18.02.2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Government , Industries and Commerce Department
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Jawad Murtaza Khan)

Assistant Legal Remembrancer

**Annexure to the Government Order No. 2272- JK(LD) of 2026 dated 18.02.2026.**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	WPC No. 3483/2025 Virinder Kumar & Ors. V/s Union of India & Ors.	<b>Ms. Ayushi Sudan (IAS)</b> <b>Deputy Commissioner,</b> <b>Samba</b> <b>95967-45550</b> <b><u>dcofficesamba@gmail.com</u></b>
2	WPC No. 3115/2025 Inhabitants of Panchayat Halqa Rakh Amb Tali Through Bachan Lal V/s UT of J&K and Ors.	<b>Sh. Shabir Ahmed, ehsildar</b> <b>Samba,</b> <b>99063-31310</b> <b><u>tehsildarsamba@gmail.com</u></b>
3	Sandeep Singh V/s UT of J&K and Ors.	<b>Sh. Jagdish Singh,</b> <b>Addl. Dy. Commissioner, Samba</b> <b>94191-04243</b> <b><u>adc.samba@gmail.com</u></b>
4	Arb. Case No. 96/2025 Rahil Gupta v. J&K SIDCO and others	<b>Mr. Pawan Sethi, Manager Estate,</b> <b>9419149202 IGC-Samba</b>
5	Arb. P. NO. 22/2022 J&K State Industrial Development corporation Ltd. (SIDCO) V/s M/s UY Trienviro Pvt. Ltd., Kanpur	<b>Mr. ZUBAIR AHMAD,</b> <b>ASSISTANT EXECUTIVE</b> <b>ENGINEER 7006264592</b>
6	WP©.No.3143/2025 titled Syed Rizwan Ahmad V/s J&K Small Scale Industries Development Corporation Limited (SICOP) ^ Ors.	<b>Mr. Mubashir Bashir Bhat, Estate</b> <b>Manager (Works) SICOP South</b> <b>Kashmir</b>

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